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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.2135/2000

New Delhi, this the 2nd day of May, 2001

HON'BLE SHRI S.A.T. RIZVI, MEMBER (A)

Shri T.D. Verma,
S/o Late Shri Sunder Das,
Aged about 60 years
r/o I-5/28, Sector-16, Rohini,
New Delhi-110085.
And had been working as JSW/AE,Q,S & C, under
Garrison Engineer(Hospital)
Delhi Cantt.-10.APPLICANT

(By Advocate: None)

VERSUS

1. Union of India
Secretary
Ministry of Defence,
South Block, New Delhi.
2. Engineering-in-Chief's Branch,
Army Headquarters,
Kashmir House,
DHQ, PO, New Delhi-1.
3. Central Record Office(Officers)
C/o Chief Engineer, Delhi Zone,
Delhi Cantt-10.
4. Garrison Engineer(Hospital)
Rao Tula Ram Marg,
Delhi Cantt-10.

RESPONDENTS

(By Advocate: Shri Rajeev Bansal)

O R D E R (ORAL)

The learned counsel for the respondents has placed before me a copy of a note dated 20.4.2001 signed by the applicant. ~~.....~~ ^{The same has been} taken on record. The same goes to show that all the pensionary benefits and other terminal dues have been paid to the applicant and, according to the applicant himself, there is no basic claim left to be paid by the Department. According to the learned counsel, the grievance disclosed in the OA has thus been completely redressed and the OA has become infructuous.

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2. In the circumstances, the OA is dismissed as having become infructuous. No costs.

(A. R. Tabrez)

(S.A.T. RIZVI)
Member(A)

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